



ITEM NO.2

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 931/2021

MAHESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

[ONLY I.A NO. 46369/2025 IS LISTED UNDER THIS  
ITEM]

IA No. 46369/2025 - GRANT OF BAIL

Date : 17-09-2025 This matter was called on for  
hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mrs. Sampirda Rani, Adv.  
Mr. Chand Qureshi, AOR  
Mr. Vijay Kumar, Adv.  
Mr. Sundeep Pandhi, Adv.  
Mr. Syed Danish Hasan, Adv.  
Mr. Syed Mazahir Husain  
Chishty, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR  
Mr. Vikas Bansal, Adv.

Criminal Appeal No(s). 931/2021

1 of 3

UPON hearing the counsel the Court made the following  
O R D E R

Having considered the matter, we find that no case for grant of bail has been made out. Accordingly, interlocutory application i.e., I.A.No.46369/2025 for grant of bail stands rejected.

2. After the order was passed, learned counsel for the appellant submitted that the son of the appellant had met with an accident and was admitted to the hospital and, on such compassionate ground, the Court may direct for his provisional release for a short period.

3. Having regard to the said submission, we had directed the learned counsel for the respondent-State to verify the factual position as to whether the son of the appellant was actually admitted to the hospital and his condition.

4. Learned counsel for the State, on instructions, submitted that the son is admitted, though on account of a fall, and that he suffers from cerebral palsy.

5. Be that as it may, since the issue is

with regard to the appellant-father wanting to be with his son at this juncture, we are persuaded to allow the prayer for interim relief.

6. Accordingly, the appellant is directed to be released on provisional/interim bail, subject to the terms and conditions as may be imposed by the trial Court.

7. The appellant shall surrender before the Superintendent, Central Jail, Agra, latest by 22.10.2025.

8. An affidavit enclosing the surrender certificate shall be filed within one week thereafter.

9. If the same is not done, Registry shall list the matter before the Court.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)